

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL JURISDICTION**

**ORIGINAL APPLICATION NO. 88 OF 2026/EZB**

(An application under section 18(1) read with Sections 14 and 15 of  
National Green Tribunal Act, 2010)

In the matter of:

Sri Bishal Basu and another

... Applicants

Versus

The State of West Bengal & Others

... Respondents

I N D E X

Sl. No.	PARTICULARS	PAGES
1.	Synopsis and List of Dates	<b>I to III</b>
2.	Original Application	1-25
3.	Letter - A: A copy of the complaint dated 5 <sup>th</sup> September, 2024	26
4.	Letter - B: A copy of letter dated 19 <sup>th</sup> September 2024	27
5.	Letter - C: A copy of the complaint dated 23 <sup>rd</sup> December, 2024	28
6.	Letter - D: A copy of notice dated 24 <sup>th</sup> February, 2025.	29
7.	Letter - E: A copy of complaint dated 2 <sup>nd</sup> April 2025.	30
8.	Letter - F: Copies of the complaints dated 7 <sup>th</sup> April, 2025 and 21 <sup>st</sup> April, 2025	31-32
9.	Letter - G: A copy of Advocate representation dated 13 <sup>th</sup> June 2025.	33-43
10.	Letter - H: An order pass by the West Bengal Pollution Control Board on 5 <sup>th</sup> August, 2025	44-46
11.	Letter - I: A copy of Advocate representation dated 16 <sup>th</sup> September, 2025.	47-53
12.	Vokalatnama	<b>54-55</b>

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Sri Bishal Basu and Another  
... Applicant

Versus

The State of West Bengal & Others  
... Respondents

S Y N O P S I S

That applicants are local residents of Ward No. 2 of Chandernagore Municipal Corporation, Katapukur, Garer Dhar near Karunamoyee Primary School, P.O. and P.S. Chandannagar, Hooghly – 712136 and are victims of huge sound pollution created due to running of an illegal workshop for an electrical business by using hammer drilling, cutting of electrical boards etc. under the name and style “New Joy Sreeram Electric” at Holding No. 407, within Ward No. 2 of Chandernagore Municipal Corporation, Katapukur, Garer Dhar near Karunamoyee Primary School, P.O. and P.S. Chandannagar, Hooghly – 712136. The said business is being run by one Mrs. Moumita Mallick being the respondent no. 7 herein.

L I S T   O F   D A T E S

DATES	PARTICULARS
5 <sup>th</sup> September, 2024	The applicants filed a complaint before the Hon’ble Mayor and the Commissioner of Chandernagore Municipal Corporation against the aforesaid factory for causing noise pollution and a chaotic environment in the aforesaid locality.
19 <sup>th</sup> September, 2024	That on the basis of such complaint, Chandernagore Municipal Corporation on 19 <sup>th</sup> September 2024 informed the applicants that one Mr. Debarshi Gangopadhyaty being the In-Charge of Borough No. 1 will inspect the locale on 24 <sup>th</sup> September 2024 at 12.00 noon.

II

<p>23<sup>rd</sup> December, 2024</p>	<p>That on such inspection being made although for a small period of time, the noise pollution was reduced but subsequently the said factory resumed its operation in full force thereby once again causing huge noise pollution in the locality. This prompted the applicant no. 2 (Mrs. Susmita Basu) to lodge a further complaint before Chandernagore Municipal Corporation.</p>
<p>24<sup>th</sup> February, 2025</p>	<p>the Secretary, Chandernagore Municipal Corporation issued a notice to the respondent no. 7 Mrs. Moumita Mallick to the effect that she is illegally running a business under the name and style "New Joy Sreeram Electric" at Holding No. 407, within Ward No. 2 of Chandernagore Municipal Corporation, Katapukur, Garer Dhar near Karunamoyee Primary School, P.O. and P.S. Chandannagar, Hooghly - 712136 without obtaining necessary permission from WBPCB as well as from West Bengal Fire and Emergency Services. By the said notice the respondent no. 7 was directed to file show cause as to why her certificate for enlistment shall not be cancelled.</p>
<p>2<sup>nd</sup> April, 2025</p>	<p>That however, there was no response from the respondent no. 7 and no reply/explanation was filed by her before the Chandernagore Municipal Corporation. This prompted the Secretary, Chandernagore Municipal Corporation to serve a complaint before the Officer-In-Charge, West Bengal Pollution Control Board, having his office at Himalaya Bhavan, Delhi Road, Dankuni, Hooghly - 712311 on 2<sup>nd</sup> April 2025 thereby informing him that the respondent no. 7 has failed to produce any sort of licenses and/or clearances obtained from WBPCB and therefore whether the said respondent no. 7 can be allowed to run such business.</p>
<p>7<sup>th</sup> April, 2025 &amp; 21<sup>st</sup> April, 2025</p>	<p>the applicants through their legal adviser namely, "Ain Sahayata Kendra, Sabujer Avijan", (a Legal Aid Centre), made a further complaint before the competent authorities of WBPCB as well as Chandernagore Municipal Corporation against the respondent no. 7 and requested for issuance of closure order against the said factory and further for issuance of order for disconnection of electricity in the said factory.</p>
<p>19<sup>th</sup> May 2025</p>	<p>That subsequently although a visit has been made by an officer of WBPCB, Dankuni namely, Mr. Rahul Chakraborty on 19<sup>th</sup> May 2025 around 2.30 p.m. but since at the relevant point of time, there was lunch break at the said factory, therefore, for obvious reason there were not much activities</p>

### III

<p>13<sup>th</sup> June, 2025</p>	<p>The applicants through their Learned Advocate have filed a representation before the Statutory Authorities thereby stating all the aforesaid facts and requesting them to take immediate steps against the aforesaid polluting unit and to close down the same at the earliest in order to save the valuable lives of the concerned locality including the applicants..</p>
<p>5<sup>th</sup> August, 2025</p>	<p>A hearing took place before the authorities/officers of West Bengal Pollution Control Board wherein the applicants were present. West Bengal Pollution Control Board by its order dated 5<sup>th</sup> August 2025, was pleased to direct the polluting unit i.e. the respondent no. 3, New Joy Sreeram Electric:</p> <ul style="list-style-type: none"> <li>i) Not to carry their noise generating activity under makeshift shed but by taking adequate noise control measures, so that sound does not travel outside the respondent's units beyond the permissible limit;</li> <li>ii) Close all the opening and gap towards the applicants' sides; and</li> <li>iii) Restrict their noise generating activity only in between 9 AM to 7 PM.</li> </ul> <p>The polluting unit was further directed to comply with the directions as mentioned herein above and to submit a compliance report to the In-Charge of the Hooghly Regional Office of the State Board within 15<sup>th</sup> September 2025.</p>
<p>16<sup>th</sup> September, 2025</p>	<p>The applicants through their Learned Advocate filed another representation before the West Bengal Pollution Control Board on 16<sup>th</sup> September 2025 thereby requesting them to take immediate steps against the aforesaid polluting unit and to close down the same at the earliest in order to save the valuable lives of the concerned locality including the applicants. In order to effectuate the order for closure, the authorities were requested to take necessary steps for immediate disconnection of electricity connection of the polluting unit.</p>

Sl. NO. 30 Dt. 24 FEB 2026

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL JURISDICTION**

**ORIGINAL APPLICATION NO. OF 2026/EZB**

(An application under section 18(1) read with Sections 14 and 15 of  
National Green Tribunal Act, 2010)

IN THE MATTER OF:

1. Sri Bishal Basu, son of Sri Bipul Basu, residing at Sauli-Kanta Pukur Garer Dhar, P.O. and P.S. Chandannagar, District Hooghly, West Bengal – 712136.
2. Smt. Susmita Basu, wife of Sri Bipul Basu, residing at Sauli-Kanta Pukur Garer Dhar, P.O. and P.S. Chandannagar, District Hooghly, West Bengal – 712136.



24 FEB 2026

.... APPLICANTS

Versus

1. The State of West Bengal service through the Chief Secretary, Government of West Bengal having its office at "Nabanna", Howrah 325, Sarat Chatterjee Road, Howrah-711 102.

Email ID - cs-westbengal@nic.in;

2. The Additional Chief Secretary, Department of Environment, Government of West Bengal, having his Office at Prani Sampad Bhavan, 5th Floor, LB-2, Sector-III, Salt Lake, Kolkata-700098.

Email ID - acsenvwb@gmail.com;

3. West Bengal Pollution Control Board, represented by its Chairman, having its office at Paribesh Bhawan, 10A, Block LA, Sector-3, Bidhannagar, Kolkata – 700106. Email ID- chmrn.wbpcb-wb@bangla.gov.in



4. The Member Secretary, West Bengal Pollution Control Board having its office at Paribesh Bhawan, 10A, Block LA, Sector-3, Bidhannagar, Kolkata – 700106; Email ID- ms.wbpcb-wb@bangla.gov.in;

5. Chandernagore Municipal Corporation, service through the Commissioner, having its office at Vivekananda Sarani, Meri Park, P.O. and P.S. Chandannagar, Hooghly – 712136. Email Id:

24 FEB 2026

chandernagoremcorporation@gmail.com

6. The Officer -In- Charge,  
Chandannagar Police Station,  
Strand Road, Barabazar,  
Chandannagar, Hooghly – 712136.  
Email Id:  
pschnagore@policewb.gov.in



7. Smt. Moumita Mallick, Proprietor  
of "New Joy Sreeram Electric"  
situated at Holding No. 407,  
within Ward No. 2 of  
Chandernagore Municipal  
Corporation, Katapukur,  
Garerdhar near Karunamoyee  
Primary School, P.O. and P.S.  
Chandannagar, Hooghly – 712136;

....

#### RESPONDENTS

1. The address of the applicants are as given above for the service of notices of this application and that of their representatives.
2. The addresses of the respondents are as given above for service of notice of this application and that of their representatives.
3. The applicants above named beg to present the Memorandum of Application against inaction/wrong action on the part of the respondent Nos. 1 to 7 on the grounds set out hereunder.

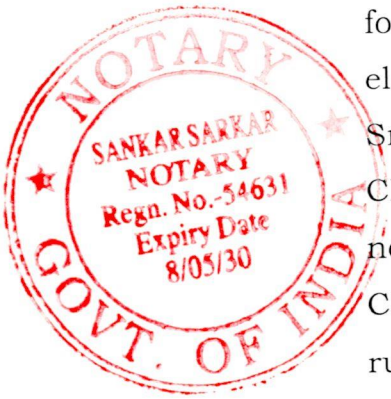
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**4. FACTS IN BRIEF:**

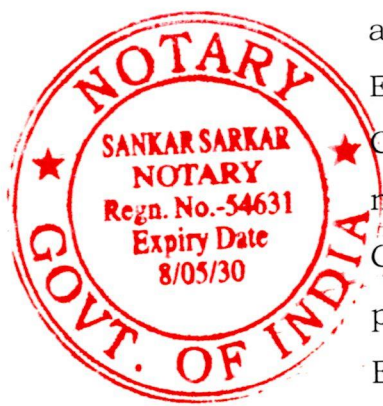
a) That applicants are local residents of Ward No. 2 of Chandernagore Municipal Corporation, Katapukur, Garer Dhar near Karunamoyee Primary School, P.O. and P.S. Chandannagar, Hooghly – 712136 and are victims of huge sound pollution created due to running of an illegal workshop for an electrical business by using hammer drilling, cutting of electrical boards etc. under the name and style “New Joy Sreeram Electric” at Holding No. 407, within Ward No. 2 of Chandernagore Municipal Corporation, Katapukur, Garer Dhar near Karunamoyee Primary School, P.O. and P.S. Chandannagar, Hooghly – 712136. The said business is being run by one Mrs. Moumita Mallick being the respondent no. 7 herein.

b) That on or about 5<sup>th</sup> September 2024, the applicants filed a complaint before the Hon’ble Mayor and the Commissioner of Chandernagore Municipal Corporation against the aforesaid factory for causing noise pollution and a chaotic environment in the aforesaid locality. The applicants complained that the aforesaid factory has been set up illegally without obtaining valid permissions from any statutory authority including Chandernagore Municipal Corporation and West Bengal Pollution Control Board (WBPCB). The applicants further complained that many of the local residents are suffering gravely due to such noise pollution and unless appropriate actions are taken against running of such illegal factory, local residents will continue to face health hazards. **Copy of the aforesaid complaint dated 5<sup>th</sup> September 2024 is annexed herewith and marked with the Letter “A”.**

24 FEB 2026



- c) That on the basis of such complaint, Chandernagore Municipal Corporation on 19<sup>th</sup> September 2024 informed the applicants that one Mr. Debarshi Gangopadhyaty being the In-Charge of Borough No. 1 will inspect the locale on 24<sup>th</sup> September 2024 at 12.00 noon. **Copy of the aforesaid letter dated 19<sup>th</sup> September 2024 is annexed and marked with the Letter "B".**
- d) That on such inspection being made although for a small period of time, the noise pollution was reduced but subsequently the said factory resumed its operation in full force thereby once again causing huge noise pollution in the locality. This prompted the applicant no. 2 (Mrs. Susmita Basu) to lodge a further complaint before Chandernagore Municipal Corporation on 23<sup>rd</sup> December 2024. **Copy of the aforesaid complaint dated 23<sup>rd</sup> December 2024 is annexed herewith and marked with the Letter "C".**
- e) That on 24<sup>th</sup> February 2025, the Secretary, Chandernagore Municipal Corporation issued a notice to the respondent no. 7 Mrs. Moumita Mallick to the effect that she is illegally running a business under the name and style "New Joy Sreeram Electric" at Holding No. 407, within Ward No. 2 of Chandernagore Municipal Corporation, Katapukur, Garer Dhar near Karunamoyee Primary School, P.O. and P.S. Chandannagar, Hooghly - 712136 without obtaining necessary permission from WBPCB as well as from West Bengal Fire and Emergency Services. By the said notice the respondent no. 7 was directed to file show cause as to why her certificate for

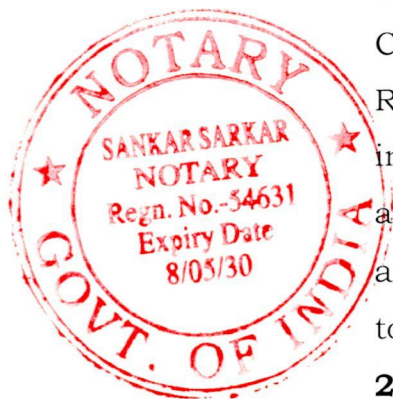


24 FEB 2026

enlistment shall not be cancelled. **Copy of the aforesaid notice dated 24<sup>th</sup> February 2025 is annexed and marked with the Letter “D”.**

- f) That however, there was no response from the respondent no. 7 and no reply/explanation was filed by her before the Chandernagore Municipal Corporation. This prompted the Secretary, Chandernagore Municipal Corporation to serve a complaint before the Officer-In-Charge, West Bengal Pollution Control Board, having his office at Himalaya Bhavan, Delhi Road, Dankuni, Hooghly – 712311 on 2<sup>nd</sup> April 2025 thereby informing him that the respondent no. 7 has failed to produce any sort of licenses and/or clearances obtained from WBPCB and therefore whether the said respondent no. 7 can be allowed to run such business. **Copy of the aforesaid complaint dated 2<sup>nd</sup> April 2025 is annexed herewith and marked with the Letter “E”.**

- g) That in furtherance to the above, on 7<sup>th</sup> April 2025, the applicants through their legal adviser namely, “Ain Sahayata Kendra, Sabujer Avijan”, (a Legal Aid Centre), made a further complaint before the competent authorities of WBPCB as well as Chandernagore Municipal Corporation against the respondent no. 7 and requested for issuance of closure order against the said factory and further for issuance of order for disconnection of electricity in the said factory. Such prayer was repeated on 21<sup>st</sup> April 2025 by the said Legal Aid Centre but no fruitful result has yet been yielded till date. **Copies of the aforesaid complaints dated 7<sup>th</sup> April, 2025 and 21<sup>st</sup> April**



24 FEB 2026

**2025 are annexed herewith and collectively marked with the Letter "F".**

- h) That subsequently although a visit has been made by an officer of WBPCB, Dankuni namely, Mr. Rahul Chakraborty on 19<sup>th</sup> May 2025 around 2.30 p.m. but since at the relevant point of time, there was lunch break at the said factory, therefore, for obvious reason there were not much activities. Still, it was found that the sound emitting from the said factory was way beyond the permissible level. The applicants present thereat requested the said officer to take appropriate action against the said polluting unit but without much help.
- i) That since no effective action has been taken against accused respondent no. 7, she is running her aforesaid workshop/factory at its full force thereby causing huge sound pollution in the adjoining locality. The said factory is being run round the clock from early morning till late at night and during their business hours, the local residents are facing health hazards due to excessive sound. Since, the applicants are immediate neighbours, therefore, they are suffering hugely by such noise pollution.
- j) That on 13<sup>th</sup> June 2025, the applicants through their Learned Advocate have filed a representation before the Statutory Authorities thereby stating all the aforesaid facts and requesting them to take immediate steps against the aforesaid polluting unit and to close down the same at the earliest in order to save the valuable lives of the concerned locality including the applicants. It was submitted that the aforesaid



**24 FEB 2026**

factory has been set up illegally without obtaining valid permissions from any statutory authority including the concerned municipality and WBPCB. It was further prayed that in order to effectuate the order for closure, necessary steps may be taken and/or orders may be passed for immediate disconnection of electricity connection of the polluting unit.

**Copy of the aforesaid representation dated 13<sup>th</sup> June 2025 is annexed herewith and marked with the Letter "G".**

- k) By the aforesaid representation the applicants further complained that many of the local residents are suffering gravely due to such noise pollution and unless appropriate actions are taken against running of such illegal factory, local residents will continue to face health hazards.
- l) That ultimately on 5<sup>th</sup> August 2025, a hearing took place before the authorities/officers of West Bengal Pollution Control Board wherein the applicants were present.
- m) That in course of hearing, a report was filed, which was prepared on the basis of a physical inspection of the locale, made on 19<sup>th</sup> May 2025 by the officials of Hooghly Regional Office, W.B.P.C.B., as already aforesaid. In the said report, it was clear that at applicants' house (with hammering going on) the noise level was measured at 68.34 dB whereas the permissible noise level for residential area during day time is only 55 dB. In the said report it was recommended that the polluting unit should replace the temporary bamboo shed by permanent brick/concrete shed and the unit should take

**24 FEB 2026**



adequate measures for control of noise (which may include, but not limited to measures like acoustic insulation panels, shifting of noise producing activity etc.) so that the people living in the immediate neighbourhood may not suffer, due to his activity in any way whatsoever. In the said report, it was further recommended that as the noise levels measured from the complainant's house remained above the prescribed limit (55 dB) regulatory action may therefore be considered against the unit.

n) That considering the aforesaid report and the respective submissions made on behalf of the parties, West Bengal Pollution Control Board by its order dated 5<sup>th</sup> August 2025, was pleased to direct the polluting unit i.e. the respondent no. 9, New Joy Sreeram Electric:

i) Not to carry their noise generating activity under makeshift shed but by taking adequate noise control measures, so that sound does not travel outside the respondent's units beyond the permissible limit;

ii) Close all the opening and gap towards the applicants' sides; and

iii) Restrict their noise generating activity only in between 9 AM to 7 PM.

The polluting unit was further directed to comply with the directions as mentioned herein above and to submit a compliance report to the In-Charge of the Hooghly Regional Office of the State Board within 15<sup>th</sup> September 2025.

**Copy of the aforesaid order dated 5<sup>th</sup> August 2025 is annexed herewith and marked with the Letter "H".**

o) That although such order has been passed on 5<sup>th</sup> August 2025 but unfortunately till now the same has not been complied with

24 FEB 2026



by the polluting unit i.e. the respondent no. 7, New Joy Sreeram Electric. It is not known to the applicants as to whether any compliance report has been filed or not.

p) The applicants submit that the said unit is continuing with their noise generating activity under makeshift shed and no adequate noise control measures have been taken. As a result, sound is travelling regularly outside the said unit beyond the permissible limit. Further, the polluting unit has not closed down all the opening and gap towards the applicants' sides and the polluting unit has neglected to restrict their noise generating activity only in between 9 AM to 7 PM till date.

q) That since no effective action has been taken by the statutory authorities to restrict the sound pollution in compliance with the orders and/or directions passed by West Bengal Pollution Control Board, the applicants being immediate neighbours, therefore, are suffering hugely by such noise pollution.

r) That in view of the fact that the polluting unit was directed to comply with the aforesaid directions passed by the West Bengal Pollution Control Board and to file a compliance report, the applicants duly waited till such period. However, when it appeared that the applicants shall not comply with the orders and/or directions passed by the State Board, the applicants through their Learned Advocate filed another representation before the West Bengal Pollution Control Board on 16<sup>th</sup> September 2025 thereby requesting them to take immediate steps against the aforesaid polluting unit and to close down the same at the earliest in order to save the valuable lives of the concerned locality including the applicants. In order to

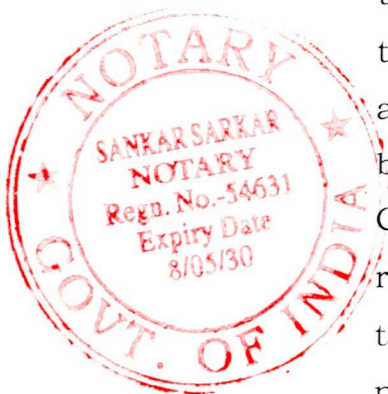


24 FEB 2026

effectuate the order for closure, the authorities were requested to take necessary steps for immediate disconnection of electricity connection of the polluting unit. **Copy of the aforesaid representation dated 16<sup>th</sup> September 2025 is annexed herewith and marked with the Letter "I".**

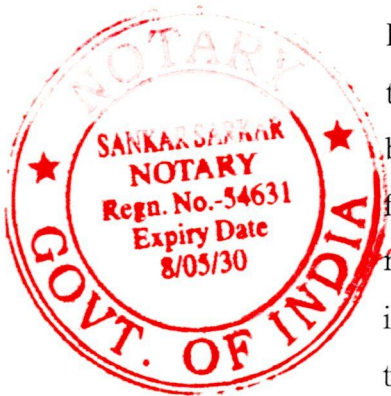
- s) Unfortunately, even after receiving the aforesaid detailed representation dated 16<sup>th</sup> September 2025, neither the officials of West Bengal Pollution Control Board nor the Municipal Officials had taken any steps against the polluting industry. This inaction on the part of the statutory authority is allowing the said private respondent no. 7, industry to continue with their mischief and the said Industry is continuing with their activities thereby causing pollution in the locality. For reasons best known to them, the officials of West Bengal Pollution Control Board, the Municipal Officials and Police Officials have refused to take any action against the polluting industry and taking advantage of the aforesaid lackadaisical attitude on the part of the local police authorities, the polluting unit continued to spread noise pollution as aforesaid.

- t) That the accused as abovenamed, appears to be very influential person having good nexus and excellent rapport with officials of statutory authorities, as because inspite of repeated representations, none have taken any steps whatsoever against the illegal running of the said factory in order to redress the grievances of the applicants. In recent past, when the applicants tried to raise objection against running of aforesaid polluting units, the accused have threatened them with dire consequences and even abused them with filthy languages.



24 FEB 2026

- u) The accused respondent no. 7 has no fixed time of running the businesses and she practically runs her business 24 X 7 for 365 days a year barring some holidays. Even very early in the morning or deep at night the applicants feel the aforesaid problems as these people run their Units without ever appreciating the problem faced by the neighbouring people. The aged people, the children and more importantly the students suffer the most for obvious reasons.
- v) That it is obvious that the accused respondent no. 7 is running and/or operating the said factory without obtaining any prior permission/consent from the West Bengal Pollution Control Board or Chandernagore Municipal Corporation or West Bengal Fire and Emergency Services. The accused respondent no. 7 is therefore, should not be allowed to run the aforesaid factory but unfortunately she is doing so without any hindrance as no fruitful action has been taken against her. The statutory respondent authorities have failed to consider that being the immediate adjacent neighbours, the applicants are suffering the most and it is unfortunate that, appropriate steps are not being taken against the aforesaid polluting unit, although the applicants already demanded immediate closure of the aforesaid polluting unit.
- w) The aforesaid acts and conducts on the part of the polluting industry is highly illegal in as much as they cannot continue their business activities without obtaining necessary permission, in accordance with law from WBPCB and Chandannagore Municipal Corporation and therefore unless WBPCB and Chandannagore Municipal Corporation permit



24 FEB 2026

them to do so they are not entitled to operate their business in any manner whatsoever.

x) It is highly disappointing that no steps whatsoever have been taken by the aforesaid authorities and the unit therefore continued to pollute the environment thereby putting the lives of the local citizens and more importantly the lives of the local children at danger.

y) That it is quite unfortunate that inspite of receiving one after another complaint, the statutory authorities are maintaining stoic silence and this inaction on their part are basically patronizing the illegal acts and conducts of the private respondent to run their industry thereby polluting the environment.

z) Unfortunately, till date no fruitful steps have been taken by the respondent authorities on the basis of the various complaints of the applicant regarding pollution generated by the private respondent no. 7.

aa) That the applicants submit that from the aforesaid acts and conducts of the respondent authorities it is clear that the respondent authorities are acting hand in gloves with the private respondent and thus allowing the private respondent no. 7 to run their industry thereby polluting the environment.

bb) That the applicants submit that although the accused polluting unit choose to flout the directions passed by the West Bengal



24 FEB 2026

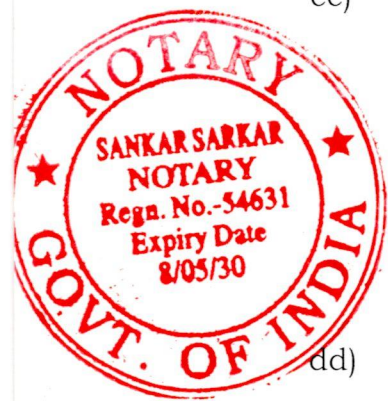
Pollution Control Board on 5<sup>th</sup> August 2025 as mentioned in details herein above, the respondent statutory authorities choose to ignore the same and most unfortunately failed to take any action against the polluting unit for deliberately flouting the order passed by them.

cc) That the statutory authorities ought to have taken strong steps for compelling the polluting industry to comply with their directions but for reasons best known to them they remained inactive thereby providing silent support to the polluting industry.

dd) That the statutory authorities ought to have taken strong steps for closing down the business of the polluting industry, if required, by disconnecting the electricity connection of the polluting unit but unfortunately and shockingly no such steps have been taken till now by them against the polluting industry and such inaction and/or non-action on the part of the statutory authorities have basically patronized the illegal acts and conducts of the polluting unit.

ee) The applicants in that backdrop submit that unless the prayers made herein below are granted in favour of the applicants with utmost promptitude either in interim or ad-interim form, your applicants would suffer irreparable loss and injury in the form of causing irreparable loss to the health, both mental and physical, as they are not getting legal assistance from the statutory authorities who are supposed to act lawfully to shield the evilness of such bad and illegal activities for building a graceful and healthy society.

24 FEB 2026



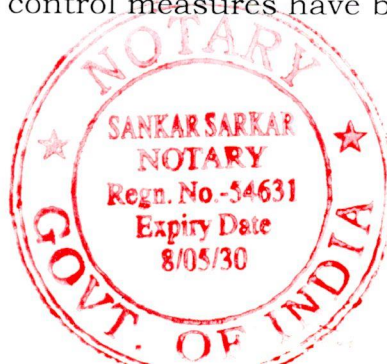
- ff) Your applicants state that your applicants have strong prima-facie case and balance of convenience and inconvenience stand in favor of the applicants and delay in delivering the order as prayed for hereinbelow in interim or ad-interim form would frustrate the purpose of delivering justice in favor of the applicants upon adjudication of the issue involved in this Original Application.

5. GROUNDS:

That being aggrieved by the inaction of the statutory authorities in not restraining the private respondent from running her industry thereby polluting the environment and causing harm to the health of the residents of the locality, the applicants beg to move this application on the following amongst other grounds:

- a) FOR THAT although various restrictive orders have been passed on 5<sup>th</sup> August 2025 against the polluting unit but unfortunately till now the same have not been complied with by the polluting unit i.e. the respondent no. 7, New Joy Sreeram Electric and it is not known to the applicants as to whether any compliance report has been filed or not.
- b) FOR THAT the said polluting unit is continuing with their noise generating activity under makeshift shed and no adequate noise control measures have been taken.

24 FEB 2026



c) FOR THAT sound is travelling regularly outside the said unit beyond the permissible limit and the polluting unit has not closed down all the opening and gap towards the applicants' sides and the polluting unit has neglected to restrict their noise generating activity only in between 9 AM to 7 PM till date.

d) FOR THAT since no effective action has been taken by the statutory authorities to restrict the sound pollution in compliance with the orders and/or directions passed by West Bengal Pollution Control Board, the applicants being immediate neighbours, therefore, are suffering hugely by such noise pollution.

e) FOR THAT even after receiving the aforesaid detailed representation dated 16<sup>th</sup> September 2025, neither the officials of West Bengal Pollution Control Board nor the Municipal Officials had taken any steps against the polluting industry. This inaction on the part of the statutory authority is allowing the said private respondent no. 7, industry to continue with their mischief and the said Industry is continuing with their activities thereby causing pollution in the locality.

f) FOR THAT for reasons best known to them, the officials of West Bengal Pollution Control Board, the Municipal Officials and Police Officials have refused to take any action against the polluting industry and taking advantage of the aforesaid lackadaisical attitude on the part of the local police authorities, the polluting unit continued to spread noise pollution as aforestated.

**24 FEB 2026**



g) FOR THAT the accused as abovenamed, appears to be very influential person having good nexus and excellent rapport with officials of statutory authorities, as because inspite of repeated representations, none have taken any steps whatsoever against the illegal running of the said factory in order to redress the grievances of the applicants. In recent past, when the applicants tried to raise objection against running of aforesaid polluting units, the accused have threatened them with dire consequences and even abused them with filthy languages.

h) FOR THAT the aforesaid acts and conducts on the part of the polluting industry is highly illegal in as much as they cannot continue their business activities without obtaining necessary permission, in accordance with law from WBPCB and Chandannagore Municipal Corporation and therefore unless WBPCB and Chandannagore Municipal Corporation permit them to do so they are not entitled to operate their business in any manner whatsoever.

i) FOR THAT it is highly disappointing that no steps whatsoever have been taken by the aforesaid authorities and the unit therefore continued to pollute the environment thereby putting the lives of the local citizens and more importantly the lives of the local children at danger.

FOR THAT it is quite unfortunate that inspite of receiving one after another complaint, the statutory authorities are maintaining stoic silence and this inaction on their part are basically patronizing the illegal acts and conducts of the private



24 FEB 2026

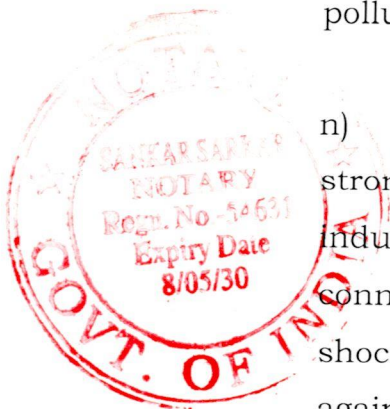
respondent to run their industry thereby polluting the environment.

k) FOR THAT from the aforesaid acts and conducts of the respondent authorities it is clear that the respondent authorities are acting hand in gloves with the private respondent and thus allowing the private respondent no. 7 to run their industry thereby polluting the environment.

l) FOR THAT although the accused polluting unit choose to flout the directions passed by the West Bengal Pollution Control Board on 5<sup>th</sup> August 2025 as mentioned in details herein above, the respondent statutory authorities choose to ignore the same and most unfortunately failed to take any action against the polluting unit for deliberately flouting the order passed by them.

m) FOR THAT the statutory authorities ought to have taken strong steps for compelling the polluting industry to comply with their directions but for reasons best known to them they remained inactive thereby providing silent support to the polluting industry.

n) FOR THAT the statutory authorities ought to have taken strong steps for closing down the business of the polluting industry, if required, by disconnecting the electricity connection of the polluting unit but unfortunately and shockingly no such steps have been taken till now by them against the polluting industry and such inaction and/or non-action on the part of the statutory authorities have basically patronized the illegal acts and conducts of the polluting unit.



24 FEB 2026

o) FOR THAT the applicants have strong prima-facie case and balance of convenience and inconvenience stand in favour of the applicants and delay in delivering the order as prayed for hereinbelow in interim or ad-interim form would frustrate the purpose of delivering justice in favor of the applicants upon adjudication of the issue involved in this Original Application.

p) FOR THAT the statutory respondent authorities ought to have forthwith taken steps for closing down the polluting industry but have erred by not doing so.

q) FOR THAT the statutory respondent authorities ought to have disconnect the electricity connection of the polluting industry and have erred by not doing so.

r) FOR THAT various statutory authorities have allowed the private respondents to run the polluting industry with extreme inaction, without following the procedures laid down in appropriate legislations, as has been mentioned in this application.

s) FOR THAT that acts and conducts of the respondents are bad in law on other grounds, which the applicant craves leave too urge at the time of hearing.

6. The applicants submit that unless the prayers as prayed for herein below are passed the applicants will suffer irreparable loss, prejudice and injury.

**24 FEB 2026**



7. That there is great urgency in moving this application as the private respondent no. 7 is running her polluting industry thereby causing immense health hazard to the residents of locality and unless necessary restrictions are imposed upon the private respondent no. 7 the instant application filed by the applicants shall become infructuous.
8. The balance of convenience is in favour of orders as prayed for herein.
9. Unless orders are passed as prayed for, your applicants shall suffer irreparable loss and prejudice.
10. This application is bonafide and made for the interest of justice.

**LIMITATION:**

The applicants state that the application is within time prescribed. On coming to see that the private respondent no. 7 is running her polluting industry thereby causing immense health hazard to the residents of the locality, the applicants made complaints before the statutory authorities and since the respondent authorities failed to response to such complaint, the applicants decided to move this application. Present application is thus not barred by time.

**PRAYER**

In the aforesaid circumstances, the applicants pray that this Hon'ble Tribunal will be gracious enough and pleased to grant:



**24 FEB 2026**

a. An order commanding the respondents, each one of them and their men / agents / servants to forthwith take necessary action in accordance with law against the private respondent no. 7 for illegally running workshop for her electrical business by using hammer drilling, cutting of electrical boards etc. under the name and style "New Joy Sreeram Electric" at Holding No. 407, within Ward No. 2 of Chandernagore Municipal Corporation, Katapukur, Garer Dhar near Karunamoyee Primary School, P.O. and P.S. Chandannagar, Hooghly - 712136.

b. An order commanding the respondents, each one of them and/or their men / agents / servants to forthwith close down the factory of the private respondent no. 7 running under the name and style "New Joy Sreeram Electric" at Holding No. 407, within Ward No. 2 of Chandernagore Municipal



Corporation, Katapukur, Garer Dhar near Karunamoyee Primary School, P.O. and P.S. Chandannagar, Hooghly - 712136.

c. An order commanding the respondents, each one of them and/or their men / agents / servants to forthwith disconnect the electricity of the factory of the private respondent no. 7 running under the name and style "New Joy Sreeram Electric" at Holding No. 407, within Ward No. 2 of Chandernagore Municipal Corporation, Katapukur, Garer Dhar near Karunamoyee Primary School, P.O. and P.S. Chandannagar, Hooghly - 712136.

d. An order commanding the respondents, each one of them and/or their man / agents / servants to forthwith take all steps in order to ensure that the private respondent no. 7 may be compelled to immediately shift her workshop presently under the name and style "New Joy



24 FEB 2026

Sreeram Electric" from Holding No. 407, within Ward No. 2 of Chandernagore Municipal Corporation, Katapukur, Garer Dhar near Karunamoyee Primary School, P.O. and P.S. Chandannagar, Hooghly - 712136.

- e. An order restraining the private respondent no. 7 to run her workshop for an electrical business by using hammer drilling, cutting of electrical boards etc. under the name and style "New Joy Sreeram Electric" at Holding No. 407, within Ward No. 2 of Chandernagore Municipal Corporation, Katapukur, Garer Dhar near Karunamoyee Primary School, P.O. and P.S. Chandannagar, Hooghly - 712136, any further.
- f. Ad-interim orders in terms of prayers as above.
- g. Orders as to costs.
- h. Such other further order or orders, direction or directions



24 FEB 2026

and Yours Lordships may deem  
fit and proper.

And your petitioner, as in duty bound, shall ever pray.

Bishal Basu.  
APPLICANT No. 1

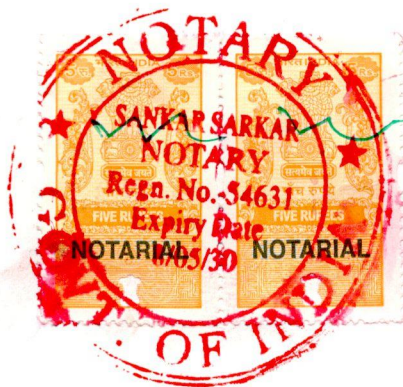
Susmita Basu.  
APPLICANT No. 2

Identified by me

Bishal Basu  
Advocate  
WB/954-A1/2014



24 FEB 2026



Memorandum Affirmed & Declared Before  
me on Identification of Ld. Advocate

*Susmita Basu*  
24.02.2026

**SANKAR SARKAR**  
NOTARY, GOVT. OF INDIA  
REGN NO. 54631  
HIGH COURT, CALCUTTA  
CHAMBER 4 (479) M. B. ROAD, KOL-5  
MAHAJATI HEIGHTS APT  
P. 02274657



**VERIFICATION**

I, Bishal Basu, son of Bipul Basu, aged about 34 years, by occupation – Self-employed, by religion – Hindu, residing at Sauli-Kanta Pukur Garerdhar, P.O. and P.S. Chandannagore, District Hooghly, West Bengal – 712136, do hereby declare and state that the contents of paragraph Nos. 1 to 4(u) are true to my knowledge, which includes information derived from records which I verily believe to be true and the rest are my humble submissions before this Hon'ble Tribunal.



Prepared in my office

*B. K. Shaw*  
Advocate

*Bishal Basu,*  
DEPONENT

SL NO. 31 / 24 FEB 2026

**VERIFICATION**

I, Smt. Susmita Basu, wife of Sri Bipul Basu, aged about 62 years, by occupation – Housewife, by religion – Hindu, residing at Sauli-Kanta Pukur Garerdhar, P.O. and P.S. Chandannagore, District Hooghly, West Bengal – 712136, do hereby declare and state that the contents of paragraph Nos. 1 to 4(u) are true to my knowledge, which includes information derived from records which I verily believe to be true and the rest are my humble submissions before this Hon'ble Tribunal.

Prepared in my office

*B. K. Shaw*  
Advocate

Identified & Declared Before me on Identification of Ld. Advocate

*Susmita Basu*  
24.02.2026

**SANKAR SARKAR**  
NOTARY, GOVT. OF INDIA  
REGN NO. 54631  
HIGH COURT, CALCUTTA  
CHAMBER - 4 (479) M. B. ROAD, KOLKATA  
MAHAJATI HEIGHTS APT

*Susmita Basu,*  
DEPONENT

Identified by me  
*B. K. Shaw*  
Advocate

**24 FEB 2026**

Chandernagore Municipal Corporation  
Receiving Despatch Section  
Received Contents Not Verified  
Receipt with Date

Letter 'A'

26

S. S. S. S.  
05/09/24

To,

Dated: 05.09.2024

- 1) The Mayor, Chandannagar Municipal Corporation
- 2) The Commissioner, Chandannagar Municipal Corporation

Sub: Complaint related to unauthorized factory

Respected Sir,

We live in a residential area of kantapukur garerdhar, near karunamoyee primary school, Chandannagar Ward no- 2. Few years back, our neighbor Mrs. Moumita Mallick has built up an unauthorized factory of electrical business within the vacant space adjacent to their own residence, address- Mallick Bari, kantapukur garerdhar, nearest landmark- karunamoyee primary school, Chandannagar Ward no- 2, Pin: 712136. The factory is very close to our house. From morning to late night every day in a week they are running their factory. Even the factory remains in operation non stop as per their demand. At first it was in a smaller scale but day by day they are expanding their factory. We have requested her many times to stop this kind of industrial activities in a residential area. She used to say that it is a temporary factory and they will shift it. But now they are saying that they will not shift their factory anywhere in a rudely manner. They are drilling electrical boards, cutting plywoods, hammer drilling which creates a chaotic environment and noise pollution. Not only that they continue shouting, gossiping, abuse languages, playing of sound system as is very common to a factory place which creates an unbearable and painful affair to the residents.

We have been living in this area with peacefully more than 25 years. Normally factory zone may not be permitted in the residential area. Many of us are senior citizens live in this area. One of our neighbor Mrs. Susmita Basu is a nerve patient. Her son Mr. Bishal Basu does work from home. We all are facing very unhealthy environment day after day.

In this situation, we all are requesting you to take necessary action for stopping this kind of industrial activities within the residential zone on high priority basis and take necessary steps against this unauthorized factory.

-Yours Sincerely,

Bishal Basu (6420147022)

Huma Bardhan (9330676220)

Jyoti Ghosh (9432166936)

Prasanta Saha (9874046389)

✓ Copy Forwarded to: The Councillor, Ward No: 2, Chandannagar Municipal Corporation



# চন্দননগর পৌর নিগম

বিবেকানন্দ সরণী, মেরী পার্ক, পোস্ট : চন্দননগর, জেলা : হুগলী, পিন ৭১২১৩৬, পশ্চিমবঙ্গ  
 ফোন : ০৩৩ ২৬৮৩ ৫২৯৭ / ২৫৬২ ; ২৬৮৫ ০০৫৭ | ফ্যাক্স : ০৩৩ ২৬৮৩ ৫০৬৮ | ২৬৮৩ ৬৭০৬ (গ্র্যান্ডুলেকা)  
 E-mail : chandernagorecorporation@yahoo.co.in | Website : www.chandernagoremunicipalcorporation.in  
 Complaint / Grievance : chandernagorecorporation@gmail.com | Whatsapp : +91 9874110110

সংখ্যা:-বি-১/২০২৪-২০২৫/৮৬  
 বি-১/৫০৬, তাং-০৯/০৯২৪

তাং ১৯/০৯/২৪

প্রতি-

✓ বিশাল বসু  
 কাঁটাপুকুর গড়ের ধার  
 করুনাময়ী প্রাইমারী স্কুলের সামনে  
 ওয়ার্ড-২  
 ফোন- ৮৪২০১৪৭০২২

তপন কুমার চক্রবর্তী  
 কাঁটাপুকুর গড়ের ধার  
 করুনাময়ী প্রাইমারী স্কুলের সামনে  
 ওয়ার্ড-২  
 ফোন- ৯৪৩২১৬৬৯৫৬

ঝুমা বর্দন  
 কাঁটাপুকুর গড়ের ধার  
 করুনাময়ী প্রাইমারী স্কুলের সামনে  
 ওয়ার্ড-২  
 ফোন- ৯৩৩০৬৭৬২২০

প্রশান্ত সাহা  
 কাঁটাপুকুর গড়ের ধার  
 করুনাময়ী প্রাইমারী স্কুলের সামনে  
 ওয়ার্ড-২  
 ফোন- ৯৮৭৪০৪৬৩৮৯

বিষয়: অবৈধ ভাবে কারখানা চালানো সংক্রান্ত

মহাশয়/মহাশয়া

আপনাদের বিশেষ ভাবে অবগত করা যাচ্ছে যে আপনারা অভিযোগ করেছেন যে মৌমিতা মল্লিক ঠিকানা- কাঁটাপুকুর গড়েরধারের সামনে প্রাইমারী স্কুল এর নিকট যে অবৈধ কারখানা চালাচ্ছেন তার নিমিত্তে আগামী ২৪.৯.২৪ তারিখ বেলা ১২.৩০ সময় উক্তস্থানে সরজমিনে তদন্তে যাবেন ১ নং বড়ো ইনচার্জ মাননীয় দেবযী গঙ্গপাধ্যায় মহাশয়া। সেই হেতু আপনারা উক্তদিনে উক্তসময়ে উপযুক্ত কাগজ পত্র সমেত উপস্থিত থাকিবেন।

গুরুত্বপূর্ণ স্মরণে

ভবদীয়

Chairman  
 1 No. Borough Committee  
 Chandernagore Municipal  
 Corporation

# Chandernagore Municipal Corporation

Vivekananda Sarani, Marie Park, P.O: Chandernagore, District: Hooghly,

Pin: 712136, West Bengal

Phone: 033 2683 5297/2562 | Email: chandernagorecorporation@yahoo.co.in

Reference No: B-1/2024-2025/86

Date: 19/09/2024

To,

Bishal Basu,  
Katapukur Garer Dhar,  
Near Karunamayee Primary School,  
Ward No. 2, Mob No. 8420147022

Jhuma Bardhan  
Katapukur Garer Dhar,  
Near Karunamayee Primary School,  
Ward No. 2, Mob No. 9330676220

Tapan Kumar Chakraborty,  
Katapukur Garer Dhar,  
Near Karunamayee Primary School,  
Ward No. 2, Mob No. 9432166956

Prasanta Saha,  
Katapukur Garer Dhar,  
Near Karunamayee Primary School,  
Ward No. 2, Mob No. 9874086389

Subject: Regarding the operation of an illegal factory.

Sir/Madam,

This is to specially inform you that, based on the complaint lodged by you regarding an illegal factory being operated by Moumita Mallick at the address near the Primary School at Katapukur Garer Dhar an on-site investigation will be conducted on September 24, 2024, at 12:30 PM.

The investigation will be led by the Debarshi Gangopadhyay, Chairman of Borough Committee No. 1. Therefore, you are requested to be present at the said location on that date and time with all relevant documents.

Sincerely,

(Signature) Chairman 1 No. Borough Committee

Chandernagore Municipal Corporation

## Complaint related to Unauthorised Factory in residential area

Susmita Basu <dearsusmita44@gmail.com>  
To: chandernagoremcorporation@gmail.com

Mon, Dec 23, 2024 at 13:43

Respected Sir,

I, Susmita Basu live in a residential area of Kantapukur Garerdhar, opposite to Karunamoyee Primary School Chandannagar (Ward no-2). Few years back, our neighbour Mrs. Moumita Mallick has built up an unauthorised factory of electrical business within the vacant space adjacent to their own residence. The factory is very close to our house. From morning to late night every day in a week they are running their factory. Even the factory remains in operation non stop as per their demand. At first it was in a smaller scale but day by day they are expanding the factory. We have requested her many times to stop this kind of industrial activities in a residential area. She used to say that it is a temporary factory and they will shift it. But now they are saying that they will not shift their factory anywhere and also said to my son Bishal Basu that "do whatever you want" in a rudely manner. They are drilling electrical boards, cutting plywoods, hammer drilling which creates a chaotic environment, noise pollution. Not only that there continues shouting, gossiping, abuse languages, playing of sound system as is very common to a factory place which creates an unbearable and painful affairs to the residents.

We have been living in this area with peacefully more than 25 years. Normally factory zone may not be permitted in the residential location.

We have submitted written complaint to the honorable mayor and the commissioner of chandernagore municipal corporation on last 5th september, 2024. After that on 24th September borough number 1 officer incharge visited our area and later on they have stopped their noise pollution activities for 2 months. But from last friday again they have started their works. Yesterday I have contacted our ward no 2 councillor Mr. Mohit Nandy. He advised us to complaint again in chandernagore municipal corporation with previous complaint letter. So I attached our previous complaint in this mail as attachment.

Many of us senior citizens live in this area. I am a nerve patient.

We all are facing very unhealthy environment day after day.

In this situation, we all are requesting you to take necessary action for stoping this kind of industrial activities within the residential zone on high priority basis and take necessary steps against this unauthorised factory.

Yours Sincerely,

Susmita Basu

8420147022/8981407516



# চন্দননগর পৌর নিগম

Letter "D"

29

বিবেকানন্দ সরণী, মেরী পার্ক, পোস্ট : চন্দননগর, জেলা : হুগলী, পিন ৭১২১৩৬, পশ্চিমবঙ্গ  
ফোন : ০৩৩ ২৬৮৩ ৫২৯৭ / ২৫৬২ ; ২৬৮৫ ০০৫৭ | ফ্যাক্স : ০৩৩ ২৬৮৩ ৫০৬৮ | ২৬৮৩ ৬৭০৬ (গ্রোয়ালেন্দ)  
E-mail : chandernagorecorporation@yahoo.co.in | Website : www.chandernagoremunicipalcorporation.in  
Complaint / Grievance : chandernagoremcorporation@gmail.com | Whatsapp : +91 9874110110

সংখ্যা : আই.এক্স/টি.এল/২০২৪-২৫/১৩২

তারিখ : ২৪/০২/২০২৫

প্রতি :

মৌমিতা মল্লিক  
কাঁটা পুকুর গড়েরধার, করুণাময়ী প্রাথমিক বিদ্যালয়ের বিপরীতে  
ওয়ার্ড নম্বর -০২।

বিষয় : ২ নম্বর ওয়ার্ডের ৪০৭ নম্বর হোল্ডিং-এর বানিজ্য সংক্রান্ত।

মহাশয়,

অত্র অফিসের নথি থেকে দেখা যাচ্ছে যে, ২ নম্বর ওয়ার্ডের ৪০৭ হোল্ডিং-এ (কাঁটা পুকুর গড়েরধার) বানিজ্যিক নামপতন ব্যতিরেকে আপনি New Joy Sreeram Electric নামে বে-আইনীভাবে ব্যবসা পরিচালনা করছেন।

এছাড়াও E-District Portal -এ W.B.P.C.B (West Bengal Pollution Control Board) থেকে ও অধিনির্বাপক সংস্থার প্রয়োজনীয় ছাড়পত্রের কাগজ আপনি সংযুক্ত করেন নি।

এমতাবস্থায় উক্ত ব্যবসার Enlistment Certificate টি কেন বাতিলকরণ করা হবে না, পত্র প্রাপ্তির সাতদিনের মধ্যে তার কারণ দর্শানোর জন্য আপনাকে আদেশ দেওয়া হচ্ছে।

ভবদীয়,

সচিব

চন্দননগর পৌর নিগম  
Secretary  
Chandernagore Municipal  
Corporation

অনুলিপি জ্ঞাতার্থে প্রেরণ করা হল :-

- ১। মহানাগরিক
- ২। মহাধ্যক্ষ
- ৩। বাস্তুকার
- ৪। ইন-চার্জ, বোরো - ১
- ৫। পৌর প্রতিনিধি, ওয়ার্ড নম্বর - ০২
- ৬। আই.সি. কো-অডিনেটর।
- ৭। সুস্মিতা বসু  
কাঁটা পুকুর গড়েরধার, করুণাময়ী প্রাথমিক বিদ্যালয়ের বিপরীতে  
ওয়ার্ড নম্বর -০২, ফোন নম্বর - ৮৪২০১৪৭০২২ / ৮৯৮১৪০৭৫১৬
- ৭। ফাইল।



সচিব

চন্দননগর পৌর নিগম  
Secretary  
Chandernagore Municipal  
Corporation

# Chandernagore Municipal Corporation

Vivekananda Sarani, Marie Park, P.O: Chandernagore, District: Hooghly,

Pin: 712136, West Bengal

Phone: 033 2683 5297/2562 | Email: chandernagorecorporation@yahoo.co.in

Ref Number: I.X/T.L/2024-25/132

Date: 24/02/2025

To,

Moumita Mallick

Kantapukur Garer Dhar, Opposite Karunamoyee Primary School

Ward Number – 02

Subject: Regarding the business at Holding No. 407, Ward No. 2.

Sir/Madam,

It is observed from the records of this office that you are illegally operating a business under the name "New Joy Sreeram Electric" at Holding No. 407, Ward No. 2 (Kanta Pukur Garer Dhar), without completing the commercial name registration (Mutation).

Furthermore, you have not attached the necessary clearance certificates from the W.B.P.C.B (West Bengal Pollution Control Board) and the Fire Department on the E-District Portal.

In these circumstances, you are hereby ordered to show cause within seven days of receipt of this letter as to why the Enlistment Certificate of the said business should not be cancelled.

Yours faithfully,

(Signed)

Secretary

Chandernagore Municipal Corporation

Copy forwarded for information to:

1. Mayor
2. Commissioner
3. Engineer
4. In-charge, Borough – 1
5. Municipal Representative, Ward No – 02
6. I.T. Co-ordinator
7. Sushmita Basu  
(Kantapukur Garerdhar,  
Opposite Karunamoyee Primary School,  
Ward No - 02, Phone: 8420147022 / 8981407516)
8. File

(Signed)

Secretary

Chandernagore Municipal Corporation



CMC

# CHANDERNAGORE MUNICIPAL CORPORATION

Vivekananda Sarani, Marie Park, P.O. Chandernagore, Dist. Hooghly, PIN 712 136, West Bengal

Phone : 033 2683 5297 / 2582; 2685 0057 | Fax : 033 26835068 | 2683 6706 (Ambulance)

E-mail : chandernagorecorporation@yahoo.co.in | Website : www.chandernagoremunicipalcorporation.in

Complaint / Grievance : chandernagoremcorporation@gmail.com | Whatsapp : +91 9874110110

Letter 'E' 30

No. IX/TL/2024-25/ 135

Dated : 02/04/2025

To,  
The Office – In – Charge  
WestBengal Pollution Control Board  
Himalaya Bhavan , Delhi Road , Dankuni , Hooghly, Pin -712311

Sub : Seeking Guidance as to applicability of clearance from WBPCB to run a Electrical business

Sir,

A Complaint was received from local residents against running of a electrical business by Moumita Mallick at holding no. 407 , ward - 2, Kantapukur , Garerdhar , Chandernagore , Hooghly .

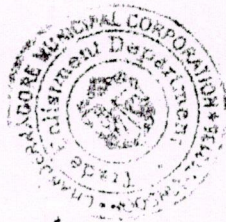
It has been Complained that apart from sound pollution due to hammer drilling , cutting of plywood also adds to the menace.

The owner was asked to submit 'Consent to operate' and 'Consent to Establish' from WBPCB by 24.02.2025 , but there had been no response.

Under the circumstances , I solicit your guidance as to applicability of clearance of any sort from WBPCB to run such type of business in a residential area.

In case you wish to make a field visit , our official Sri Samar Koley , phone No.9330205511 may assist you.

Soliciting an early response in this regard.



Your Sincerely ,

Secretary

Chandernagore Municipal Corporation

Secretary

Chandernagore Municipal Corporation

Copy to :

1. Moumita Mallick, Kantapukur ,Garerdhar ,  
Opp. Karunamayi Primary School , Chandernagore

2. Susmita Basu , Kantapukur ,Garerdhar ,  
Opp. Karunamayi Primary School , Chandernagore

Secretary

Chandernagore Municipal Corporation

Secretary

Chandernagore Municipal Corporation

আইন সহায়তা কেন্দ্র, সবুজের অভিযান বড়বাজার, চন্দননগর, পিন-৭১২১৩৬

পরিবেশ, জনস্বাস্থ্য, মানবাধিকার ও শ্রমিকের অধিকার বিষয়ক • দূরাভাষ : (০৩৩) ২৬৮৩ ৬৫৩৩ • E-mail - biswajit.envlaw@gmail.com

Legal Aid Centre, Sabujer Avijan Barabazar, Chandannagar, Pin - 712136

Environment, Public Health, Human Rights & Labour Matters • Ph. : (033) 26836533 • Registration No. : SO097362

1. The Member Secretary,  
West Bengal Pollution Control Board,  
Paribesh Bhaban, 10 LA Block, Sector-III,  
Bidhan Nagar, Kolkata -700106.  
Mail id: ms.wbpcb-wb@bangla.gov.in

Dated: 07/04/2025

2. The Commissioner,  
Chandannagar Municipal Corporation,  
Chandannagar, Hooghly- 712 136

Chandannagar Municipal Corporation  
Receiving Inspection Section  
Received Contents Not Verified  
Receipt with Date

COB  
7/4/25

Sub: Appeal for effective action against the unauthorized factory situated at ward no. 2, holding no. 407, Katapulur, Garerdhar, Near Karunamoyee Primary School, under Chandannagar Municipal Corporation, P.O & P.S- Chandannagar, Hooghly

My client: Bishal Basu & others (Contact: 8420147022)

Sir(s),

With reference to the above, I am inviting your attention that our organization has received a complaint letter on 30/03/2025 mentioning there to that an unauthorized factory is running in the aforementioned area without any license or any permission from the Competent Authorities. Copies of the complaint letter along with the photographs are enclosed herewith for your ready reference.

2. That my client has already approached before Chandannagar Municipal Corporation and Chandannagar Municipal Corporation was pleased to hold that aforementioned factory is running without any permission in the name and style of New Joy Shreeram Electric. Chandannagar Municipal Corporation has already issued notice to the said unauthorized factory on 24/02/2025 and copy of the same is enclosed here with.

3. That as per the provision under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 no factory or industrial unit is eligible to operate without 'Consent to Establish' and 'Consent to Operate' from the West Bengal Pollution Control Board. The said factory is operating without any permission from the Chandannagar Municipal Corporation.

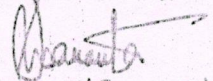
In view of the above, you are requested to kindly issue closure order against the said factory i.e. New Joy Shreeram Electric, situated at ward no. 2, holding no. 407, Katapulur, Garerdhar, Near Karunamoyee Primary School, under Chandannagar Municipal Corporation, P.O & P.S- Chandannagar, Hooghly and also issue necessary order for disconnection of the electricity as per the provision under aforementioned environmental laws (Responsibility West Bengal Pollution Control Board).

It is further submitted that Chandannagar Municipal Corporation, may direct the aforementioned factory not to operate without prior permission from the Competent Authority and local police station may suitably advise to oversee that the said factory may not operate without prior permission from the West Bengal Pollution Control Board and Chandannagar Municipal Corporation.

Your action taken report may kindly be communicated to our organization or to the complainant direct within 21 days from hereof and oblige.

Encl: as stated

Yours faithfully,

  
(Subhrakanti Samanta)  
Advocate

আইন সহায়তা কেন্দ্র, সবুজের অভিযান বড়বাজার, চন্দননগর, পিন-৭১২১৩৬

পরিবেশ, জনস্বাস্থ্য, মানবাধিকার ও শ্রমিকের অধিকার বিষয়ক • দূরাভাষ : (০৩৩) ২৬৮৩ ৬৫৩৩ • E-mail - biswajit.envlaw@gmail.com

Legal Aid Centre, Sabujer Avijan Barabazar, Chandannagar, Pin - 712136

Environment, Public Health, Human Rights & Labour Matters • Ph. : (033) 26836533 • Registration No. : SO097362

The Member Secretary,  
West Bengal Pollution Control Board,  
Paribesh Bhaban, 10 LA Block, Sector-III,  
Bidhan Nagar, Kolkata -700106.  
Mail id: ms.wbpcb-wb@bangla.gov.in  
Attn: Shree Baijayanta Majumdar, Environment Engineer  
Hooghly Regional Office, Dankuni, Hooghly

Dated: 21/04/2025

Chandannagar Municipal Corporation  
Received with Date  
21/4/25

Sub: Appeal for effective action against the unauthorized factory i.e. New Joy Shreeram Electric, situated at ward no. 2, holding no. 407, Katapulur, Garerdhar, Near Karunamoyee Primary School, under Chandannagar Municipal Corporation, P.O & P.S- Chandannagar, Hooghly

Ref: Our letter dated 07/04/2025

My client: Bishal Basu & others (Contact: 8420147022)

Sir,

With reference to the above, I am inviting your attention that my client has already approached before the Hooghly Regional Office, WBPCB to take stock of the situation in respect of response of the letter of Chandannagar Municipal Corporation dated 02/04/2025, where in Chandannagar Municipal Corporation desires to know from the Hooghly Regional Office, WBPCB whether the aforementioned factory had obtained 'Consent to Establish' and 'Consent to Operate' from the WBPCB. On query it is learnt by my client that head office of WBPCB has not yet issued any circular to Hooghly Regional Office, WBPCB to take necessary action in this matter. Copy of the letter of Chandannagar Municipal Corporation dated 02/04/2025 is enclosed herewith.

You are requested to take urgent action against the said factory and also advise the Hooghly Regional Office to supply requisite information as sought for by the Chandannagar Municipal Corporation in respect of aforementioned factory i.e. New Joy Shreeram Electric, situated at ward no. 2, holding no. 407, Katapulur, Garerdhar, Near Karunamoyee Primary School, under Chandannagar Municipal Corporation, P.O & P.S- Chandannagar, Hooghly

Encl: as stated

Yours faithfully,

(Subhrakanti Samanta)  
Advocate

Copy forwarded to:

The Commissioner,  
Chandannagar Municipal Corporation,  
Chandannagar, Hooghly- 712 136

(Subhrakanti Samanta)

**SUMANTA BISWAS**  
**Advocate, High Court, Calcutta**

To,

Date : 13.06.2025

- 1) The Principal Secretary, Government of West Bengal, Department of Environment, 5<sup>th</sup> Floor, Pranisampad Bhawan, LB-2, Salt Lake, Sector- III, Kolkata-700 106.
- 2) The Member Secretary, West Bengal Pollution Control Board, having their office at Paribesh Bhaban, 10A, Block - LA, Sector - III, Salt Lake City, Kolkata - 700106.
- 3) The Senior Environmental Engineer (In-charge), Operation and Execution, West Bengal Pollution Control Board having his office at Paribesh Bhaban, 10A, Block - LA, Sector - III, Salt Lake City, Kolkata - 700106.
- 4) The Commissioner, Chandernagore Municipal Corporation, Vivekananda Sarani, Meri Park, P.O. and P.S. Chandannagore, Hooghly - 712136.
- 5) The Officer-In-Charge, West Bengal Pollution Control Board, Himalaya Bhavan, Delhi Road, Dankuni, Hooghly - 712311.

Sub: Complaint against one Smt. Moumita Mallick, who is running an illegal workshop for an electrical business by using hammer drilling, cutting of electrical boards etc. under the name and style "New Joy Sreeram Electric" at Holding No. 407, within Ward No. 2 of Chandernagore Municipal Corporation, Katapukur, Garerdhar near Karunamoyee Primary School, P.O. and P.S. Chandannagore, Hooghly - 712136 thereby causing huge environmental sound pollution in the adjoining locality.

*Sumanta Biswas* Advocate

**SUMANTA BISWAS**  
ADVOCATE  
10, Old Post Office Street  
4th Floor, Room No. 107/4  
Kolkata-700 001  
Regd. No. F/1486/1490/2000

**High Court Chamber-cum-office:**  
**10, Old Post Office Street, (Right wing), 4th Floor,**  
**Room No. 107/4, Kolkata - 700 001**  
**Email#sumantabiswas\_hc@yahoo.com**  
**Ph#9831110175/9163332368**

**Residence :**  
**"Sancharee", 3<sup>rd</sup> Floor, Flat No. 3B,**  
**74/1, Rajdanga Chakraborty Para, Kasba,**  
**Kolkata-700107(opposite Acropolis Mall)**

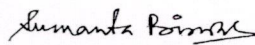
**SUMANTA BISWAS**  
**Advocate, High Court, Calcutta**

My client : Sri Bishal Basu (Mob. No. 8420147022), Smt. Susmita Basu (Mob. No. 8420147022) and Jhuma Bardhan (Mob. No. 9330676220), all being local residents of Ward No. 2 of Chandernagore Municipal Corporation, Katapukur, Garerdhar near Karunamoyee Primary School, P.O. and P.S. Chandannagore, Hooghly - 712136.

Dear Sir(s),

This is in reference to the above. Under instructions from and on behalf of my clients abovenamed, I am to write to you as follows:

1. That my clients are local residents of Ward No. 2 of Chandernagore Municipal Corporation, Katapukur, Garerdhar near Karunamoyee Primary School, P.O. and P.S. Chandannagore, Hooghly - 712136 and are victims of huge sound pollution created due to running of an illegal workshop for an electrical business by using hammer drilling, cutting of electrical boards etc. under the name and style "New Joy Sreeram Electric" at Holding No. 407, within Ward No. 2 of Chandernagore Municipal Corporation, Katapukur, Garerdhar near Karunamoyee Primary School, P.O. and P.S. Chandannagore, Hooghly - 712136. The said business is being run by one Mrs. Moumita Mallick.
2. That on or about 5<sup>th</sup> September 2024, my clients filed a complaint before the Hon'ble Mayor and the Commissioner of Chandernagore Municipal Corporation against the aforesaid factory for causing noise pollution and a chaotic environment in the aforesaid locality. My clients complained that the aforesaid factory has been set up illegally without obtaining valid permissions from any statutory authority including Chandernagore Municipal Corporation and West Bengal Pollution Control Board (WBPCB). My clients further complained that many of the local residents are suffering gravely due to such noise pollution and unless appropriate actions are taken against running of such illegal factory, local residents will continue to face health hazards.

 Advocate

SUMANTA BISWAS  
ADVOCATE  
10, Old Post Office Street  
4th Floor, Room No. 107/4  
Kolkata-700 001  
Regd. No. F/1486/1490/2000

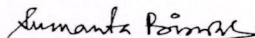
**High Court Chamber-cum-office:**  
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**Email#sumantabiswas\_hc@yahoo.com**  
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**Kolkata-700107(opposite Acropolis Mall)**

35

**SUMANTA BISWAS**  
**Advocate, High Court, Calcutta**

3. That on the basis of such complaint, Chandernagore Municipal Corporation on 19<sup>th</sup> September 2024 informed my clients that one Mr. Debarshi Gangopadhyaty being the In-Charge of Borough No. 1 will inspect the locale on 24<sup>th</sup> September 2024 at 12.00 noon.
4. That on such inspection being made although for a small period of time, the noise pollution was reduced but subsequently the said factory resumed its operation in full force thereby once again causing huge noise pollution in the locality. This prompted one of my clients (Mrs. Susmita Basu) to lodge a further complaint before Chandernagore Municipal Corporation on 23<sup>rd</sup> December 2024.
5. That on 24<sup>th</sup> February 2025, the Secretary, Chandernagore Municipal Corporation issued a notice to the accused Mrs. Moumita Mallick to the effect that she is illegally running a business under the name and style "New Joy Sreeram Electric" at Holding No. 407, within Ward No. 2 of Chandernagore Municipal Corporation, Katapukur, Garerdhar near Karunamoyee Primary School, P.O. and P.S. Chandannagore, Hooghly - 712136 without obtaining necessary permission from WBPCB as well as from West Bengal Fire and Emergency Services. By the said notice the accused was directed to file show cause as to her certificate for enlistment shall not be cancelled.
6. That however, there was no response from the accused and no reply/explanation was filed by her before the Chandernagore Municipal Corporation. This prompted the Secretary, Chandernagore Municipal Corporation to serve a letter before the Officer-In-Charge, West Bengal Pollution Control Board, having his office at Himalaya Bhavan, Delhi Road, Dankuni, Hooghly - 712311 on 2<sup>nd</sup> April 2025 thereby informing him that the accused has failed to produce any sort of licenses and/or clearances obtained from WBPCB and therefore whether the said accused can be allowed to run such business.
7. That in furtherance to the above, on 7<sup>th</sup> April 2025, my clients through their legal adviser namely, "Ain Sahayata Kendra, Sabujer Avijan", (A legal aid center), made

 Advocate

SUMANTA BISWAS  
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**SUMANTA BISWAS**  
**Advocate, High Court, Calcutta**

36

a further complaint before the competent authorities of WBPCB as well as Chandernagore Municipal Corporation against the accused and requested for issuance of closure order against the said factory and further for issuance of order for disconnection of electricity in the said factory. Such prayer was repeated on 21<sup>st</sup> April 2025 by the said Legal Aid Center but no fruitful result has yet been yielded till date.

8. That although a visit has been made by an officer of WBPCB, Dankuni namely, Mr. Rahul Chakraborty on 19<sup>th</sup> May 2025 around 2.30 p.m. but since at that point of time lunch time was going on at the said factory, therefore, for obvious reason there were not much activities. Still it was found that the sound emitting from the said factory was beyond the permissible level. My clients present thereat requested the said officer to take appropriate action against the said polluting unit but without much help.
9. That since no effective action has been taken against accused, she is running her aforesaid workshop/factory at its full force thereby causing huge sound pollution in the adjoining locality. The said factory is being run round the clock from early morning till late at night and during their business hours, the local residents are facing health hazards due to excessive sound. Since, my clients are immediate neighbors, therefore, they are suffering hugely by such noise pollution.
10. That the accused as abovenamed, appears to be very influential person having good nexus and excellent rapport with officials of statutory authorities, as because inspite of repeated representations, none have taken any steps whatsoever against the illegal running of the said factory in order to redress the grievances of my clients. In recent past, when my clients tried to raise objection against running of aforesaid polluting units, the accused have threatened them with dire consequences and even abused them with filthy languages.
11. The accused has no fixed time of running the businesses and she practically run her business 24 X 7 for 365 days a year barring some holidays. Even very early in

*Sumanta Biswas* Advocate

SUMANTA BISWAS  
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**SUMANTA BISWAS**  
**Advocate, High Court, Calcutta**

37

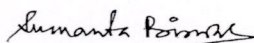
the morning or deep at night my clients feel the aforesaid problems as these people run their Units without ever appreciating the problem faced by the neighbouring people. The aged people, the children and more importantly the students suffer the most for obvious reasons.

12. That it is obvious that the accused is running and/or operating the said factory without obtaining any prior permission/consent from the West Bengal Pollution Control Board or Chandernagore Municipal Corporation or West Bengal Fire and Emergency Services. The accused are therefore, should not be allowed to run the aforesaid factory but unfortunately they are doing so without any hindrance as no fruitful action has been taken against them. Kindly consider that being the immediate adjacent neighbors, my clients are suffering the most and it would be really appreciable, if appropriate steps are being taken against the aforesaid polluting unit. Please note that my clients demand immediate closure of the aforesaid polluting unit without any delay.
13. That in view of the above, all of you are most cordially requested to take immediate steps against the aforesaid polluting unit and to close down the same at the earliest in order to save the valuable lives of the concerned locality including my clients. In order to effectuate the order for closure, necessary steps may be taken and/or orders may be passed for immediate disconnection of electricity connection of the polluting unit.

An early effective steps shall be highly appreciated. However, if you failed to act as requested, my clients shall be compelled to take appropriate legal action against you all without any further notice. This is however without prejudice to other rights and contention of my client involved in the matter

Thanking you.

Your truly,



Advocate

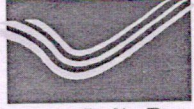
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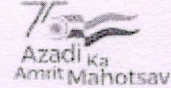
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भारतीय डाक  
डाक सेवा-जन सेवा



India Post  
Dak Sewa-Jan Sewa



सत्यमेव जयते

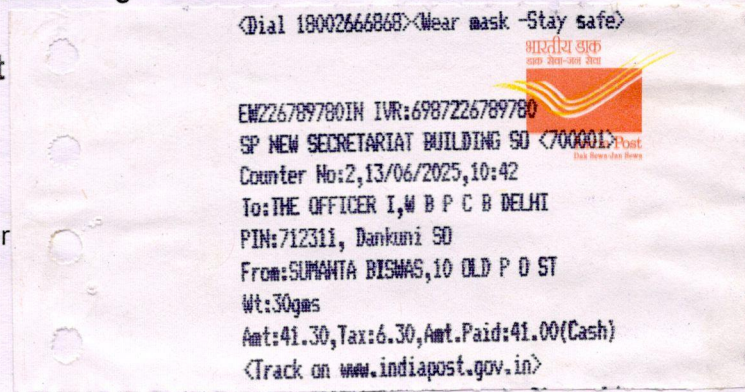
You are here Home>> **Track Consignment**

## Track Consignment

\* Indicates a required field.

\* Consignment Number

EW226789780IN



Quick help

Track More

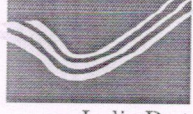
Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
New Secretariat Building SO	13/06/2025 10:42:55	712311	41.30	Inland Speed Post	Dankuni SO	17/06/2025 18:03:03

### Event Details For : EW226789780IN

#### Current Status : Item Delivered (Addressee)

Date	Time	Office	Event
17/06/2025	18:03:03	Dankuni SO	Item Delivered (Addressee)
17/06/2025	17:29:52	Dankuni SO	Out for Delivery
16/06/2025	11:36:27	Dankuni SO	Item Received
14/06/2025	16:14:04	Howrah Ground Mail Agent	Item Dispatched
14/06/2025	16:11:45	Howrah Ground Mail Agent	Item Received
14/06/2025	16:04:15	Howrah ICH	Item Dispatched
14/06/2025	15:37:13	Howrah ICH	Item Bagged
14/06/2025	12:21:20	Howrah ICH	Item Received
14/06/2025	11:57:28	Howrah ICH	Item Received
14/06/2025	11:05:09	Howrah Ground Mail Agent	Item Dispatched
14/06/2025	10:45:43	Howrah Ground Mail Agent	Item Received
14/06/2025	08:40:58	KOL AP TMO	Item Dispatched
14/06/2025	08:33:34	KOL AP TMO	Item Received
14/06/2025	07:03:38	Kolkata NSH	Item Dispatched
14/06/2025	06:10:04	Kolkata NSH	Item Bagged
13/06/2025	22:00:18	Kolkata NSH	Item Received
13/06/2025	10:42:55	New Secretariat Building SO	Item Booked

भारतीय डाक  
डाक सेवा-जग सेवा



India Post  
Dak Seva-Jan Seva



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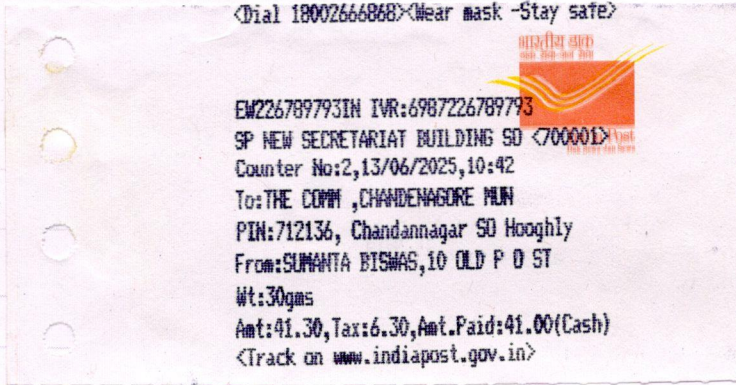
## Track Consignment

\* Indicates a required field.

\* Consignment Number

EW226789793IN

<Dial 18002666868> <Wear mask -Stay safe>



Quick help

Track More

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
New Secretariat Building SO	13/06/2025 10:42:55	712136	41.30	Inland Speed Post	Chandannagar SO Hooghly	16/06/2025 16:08:31

### Event Details For : EW226789793IN

Current Status : Item Delivered [To: addresses (Addressee) ]

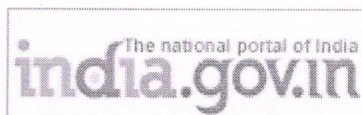
Date	Time	Office	Event
16/06/2025	16:12:19	Chandannagar SO Hooghly (Beat Number:1)	Item Delivered [To: addresses (Addressee) ]
16/06/2025	16:08:31	Chandannagar SO Hooghly	Item Delivered(Addressee)
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16/06/2025	09:54:26	Chandannagar SO Hooghly	Item Received
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14/06/2025	16:15:33	Howrah ICH	Item Dispatched
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14/06/2025	11:57:28	Howrah ICH	Item Received
14/06/2025	11:05:09	Howrah Ground Mail Agent	Item Dispatched
14/06/2025	10:45:43	Howrah Ground Mail Agent	Item Received
14/06/2025	08:40:58	KOLAP TMO	Item Dispatched
14/06/2025	08:33:34	KOLAP TMO	Item Received
14/06/2025	07:03:38	Kolkata NSH	Item Dispatched

14/06/2025	06:10:04	Kolkata NSH	Item Bagged
13/06/2025	22:00:18	Kolkata NSH	Item Received
13/06/2025	10:42:55	New Secretariat Building SO	Item Booked

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[About Us](#)  
[Forms](#)  
[Recruitments](#)  
[Holidays](#)  
[Feedback](#)  
[Right To Information](#)

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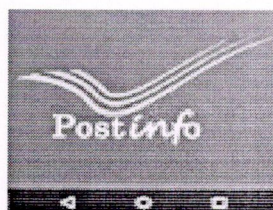
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\* Consignment Number

EW226789759IN



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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
New Secretariat Building SO	13/06/2025 10:35:34	700106	17.70	Inland Speed Post	Bidhan Nagar IB Market SO	16/06/2025 15:29:02

### Event Details For : EW226789759IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
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14/06/2025	08:51:30	Bidhan Nagar IB Market SO	Item Received
14/06/2025	06:15:35	KOLAP TMO	Item Dispatched
14/06/2025	04:49:22	KOLAP TMO	Item Received
14/06/2025	04:37:17	Kolkata NSH	Item Dispatched
14/06/2025	03:43:38	Kolkata NSH	Item Bagged
13/06/2025	23:56:32	Kolkata NSH	Item Received
13/06/2025	10:35:34	New Secretariat Building SO	Item Booked



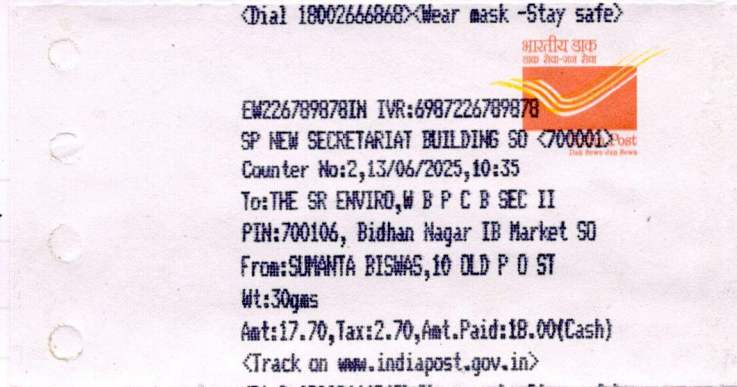
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\* Consignment Number

EW226789878IN



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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
New Secretariat Building SO	13/06/2025 10:35:34	700106	17.70	Inland Speed Post	Bidhan Nagar IB Market SO	16/06/2025 15:29:02

### Event Details For : EW226789878IN

Current Status : Item Delivered(Addressee)

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14/06/2025	04:49:22	KOL AP TMO	Item Received
14/06/2025	04:37:17	Kolkata NSH	Item Dispatched
14/06/2025	03:43:38	Kolkata NSH	Item Bagged
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13/06/2025	10:35:34	New Secretariat Building SO	Item Booked

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- Recruitments
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43



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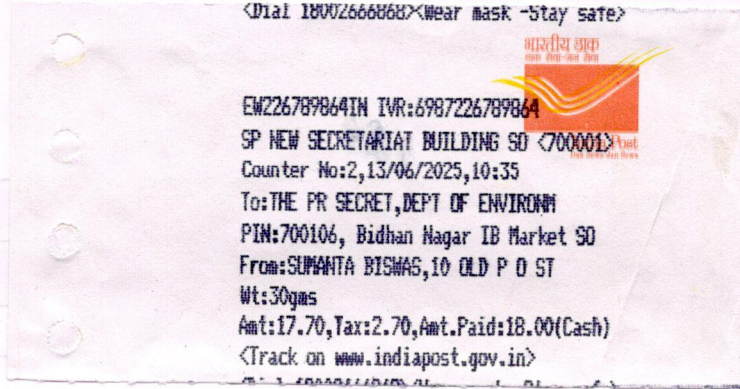
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\* Consignment Number

EW226789864IN



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Event Details For : EW226789864IN

Current Status : Item Delivered(Addressee)

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13/06/2025	10:35:34	New Secretariat Building SO	Item Booked

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**WEST BENGAL POLLUTION CONTROL BOARD**

(Department of Environment, Govt. of West Bengal)

Mani Square, 8<sup>th</sup> floor

Block / Space-8IT on Western Side,

164 / 1, Maniktala Main Road, Kolkata-700054.

Ph- 033-2202 3130, Website : [www.wbpcb.gov.in](http://www.wbpcb.gov.in)

e-mail: [net.wbpcb-wb@bangla.gov.in](mailto:net.wbpcb-wb@bangla.gov.in)

Memo No. 5L/WPB-2025/N-6750

Dated: 2025

**PUBLIC GRIEVANCE CELL**

Complainant (s)	Respondent (s)
Bishal Basu & Others	M/s New Joy Sreeram Electric Prop: Mrs. Moumita Mallick
Date: 05-08-2025	Time: 12:45 PM.

**RECORD OF PROCEEDINGS**

One Mr. Bishal Basu & Others, raised their grievance with the State Board, against an unit engaged in manufacturing of LED Light Board, runs in the style of M/s New Joy Sreeram Electric, situated at Holding No. 407, Katapur, Garer Dhar, Near Karunamoyee Primary School, P.O.: Chandannagar, P.S.: Chandannagar, Dist: Hooghly, Pin: 712136, West Bengal, allegedly causing noise pollution in the neighbourhood area during their operation.

Then over the matter, our officials of the Hooghly Regional Office, WBPCB, being requisitioned, caused a physical inspection and on 19-05-2025, a report they submitted. Based on the report, this proceeding has been initiated.

Excerpts from the inspection report are given below under head of their:

**Observations:**

*The unit is engaged in manufacturing of LED Light Boards, used for decoration purpose, during festival seasons, using Polycarbonate Sheets, iron nails and wooden frames. The product of the unit (LED Light Boards) is sold locally, as well as in other states of India. The noise generated during fixing of the iron nails over the Polycarbonate Sheets and wooden frames, using iron hammers is the source of the noise pollution. The Unit was in operation during inspection.*

*The Unit is situated in a purely residential locality. The unit is surrounded by a pond in the north, Unit owner's house in south, a narrow strip of land followed by other residential house in the east and a narrow strip of land followed by the house of the complainants in the west. The distance between the boundary wall of complainant's (Bishal Basu) house and the Unit is around 4 to 5 meters.*

*The complainants reported that they are being affected severely due to the noise pollution generated due to hammering activity. The complainants also reported that the unit is being ran on all seven days a week at any period of the day or night and activity of the unit increases during festive seasons, creating higher levels of noise pollution.*

*The Unit is housed inside a shed made of bamboo structure and the Polycarbonate Sheets. The Unit reported that they are going to build permanent brick/concrete structure for the unit soon, replacing the existing bamboo structure.*

The Complainants also reported that apart from the noise pollution, some public nuisance is also caused due to the existence and operation of the unit, such as Littering on ground around the unit, loud conversation between the persons of the unit throughout the day and also night time, consumption of alcoholic drinks by the workers of the unit, abusive language uttered by the unit's persons to the complainants and other security issues etc.

The land details of the unit, as per parcha is: Mouja - Chandannagar Sheet # 03, JL # 01, Khatian #2780, Dag # 142, nature of land of Dag # 142- 'Bastu', owner of the land - Smt. Moumita Mallick. The unit informed that they have applied for Land Conversion Certificate (from 'Bastu to Karkhana') to the Land Department, which is yet to be obtained by the unit.

The noise levels measured are as follows: -

Inside the unit with hammering going on	84.90 dB (A) Leq
At complainant's house with hammering going on	68.34 dB (A) Leq
Ambient noise level	40 dB (A) Leq
Permissible noise level for residential area during day time	55 dB (A) Leq

And put **Remarks** as:

1. The Unit should replace the temporary Bamboo shed by permanent brick/concrete shed.
2. The unit should take adequate measures for control of noise (which may include, but not limited to, measures like acoustic insulation panels, shifting of noise producing activity etc.) so that the people living in the immediate neighbourhood may not suffer, due to his activity, in any way, whatsoever.
3. As the noise levels measured from the complainant's house remain above the prescribed limit (55 dB (A)), regulatory action may therefore be considered against the unit.

In view of the report and to resolve the issue, notice has been served upon the parties above to hear out them this day. Then Mr. Bishal Basu/complainant and Mrs. Moumita Mallick, claiming as proprietor of M/s New Joy Sreeram Electric/respondent, appeared in person.

During hearing the complainant submitted that they are suffering from noise pollution due to the activities of the respondent unit during their operation.

The representative of the respondent disputes the allegation submitting that they run their unit without any machine but by tiny hammer for fixing Led light in ply board, which unable to generate unbearable noise. She then furnished a copy of valid trade license issued to them by the Chandannagore Municipal Corporation for the profession/trade of "Making of L.E.D Light Board". We find from the report that activities of the unit are being carried under a makeshift shed, which not capable to arrest the noise generating during operation of the unit. Towards it the respondent explained that they already got sanction from the local authority to erect pucca structure/thereon and then will shift all activity there.

Further from the **inspection report** above, we understand that M/s New Joy Sreeram Electric will not be required to obtain consent to operate of the State Board as "Making of L.E.D Light Board" fall under "White" industrial categorization of WBPCB.

Since, it reveals that due to activity of that unit, it generating noise bit high of the permissible limit prescribe in the residential area, for which our intervention is needed.

Accordingly, we, considering the overall scenario and the contents of the inspection report of the State Board Official and submission of the complainant and respondent, *M/s New Joy Sreeram Electric*, is hereby directed to:

1. *Not carry their noise generating activity under makeshift shed but by taking adequate noise control measures, so that sound does not travel outside the respondent units beyond the permissible limit;*
2. *Close all the opening and gap towards the complainant sides; and*
3. *Restrict their noise generating activity only in between 9 AM to 7 PM.*

The unit is further directed to comply with the direction above and submit a compliance report to the In-charge of the Hooghly Regional Office of the State Board within *15<sup>th</sup> September 2025*.

The Commissioner, Chandannagore Municipal Corporation, the In-charge of the Hooghly Regional Office of the State Board and the Officer in Charge, Chandannagore Police Station, be informed with a request to oversee the compliance of this order.

In case of any violation of this order, the necessary action may be taken/initiated in accordance with law.

Sd/-

(Dr. D. Chakraborty)

Sr. Scientific Officer & In-charge, P.G. Cell

Sd/-

[A. K. Choudhury, WBJS (Rtd.)]

Hearing Officer

Sd/-

(S. Saren)

Asst. Environmental Engineer

Sd/-

(S. Barua)

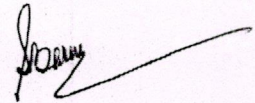
Asst. Environmental Engineer

Memo No. 1157 (2)-5L/WPB-2025/N-6750

Dated: 12-08-2025

Copy forwarded to:-

1. *M/s New Joy Sreeram Electric, Prop: Moumita Mallick, Holding No. 407, Katapukur, Garer Dhar, Near Karunamoyee Primary School, P.O.: Chandannagar, P.S.: Chandannagar, Dist: Hooghly, Pin: 712136, West Bengal.*
2. *Mr. Bishal Basu & Others, Katapukur, Garer Dhar, Near Karunamoyee Primary School, P.O.: Chandannagar, P.S.: Chandannagar, Dist: Hooghly, Pin: 712136, West Bengal.*
3. *The Commissioner, Chandannagar Municipal Corporation, Swami Vivekananda Road, Barabazar, Near Marie Park, Chandannagar, West Bengal 712136*
4. *The Officer in Charge, Chandannagar Police Station, Strand Rd, Barabazar, Chandannagar, West Bengal 712136.*
5. *The, General Manager, District Industries Centre, Hooghly, Municipal Terminal Building, 1st floor, P.O.: Chinsurah, Dist. Hooghly, Pin- 712 101.*
6. *The Chief Engineer (O & E Cell), WBPCB.*
7. *The Environmental Engineer & In charge, Hooghly Regional Office, WBPCB.*
8. *The P.A. to the Member-Secretary, WBPCB.*
9. *Guard File.*

  
Asst. Environmental Engineer, P.G. Cell,  
W. B. Pollution Control Board

**SUMANTA BISWAS**  
**Advocate, High Court, Calcutta**

To,

Date : 16.09.2025

The West Bengal Pollution Control Board,  
Department of Environment,  
Government of West Bengal,  
Mani Square, 8<sup>th</sup> Floor,  
Block/Space 8IT on Western Side,  
164/1, Maniktala Main Road,  
Kolkata - 700054

And

Also at:

Paribesh Bhaban, 10A, Block - LA,  
Sector - III, Salt Lake City, Kolkata - 700106.

Ref:

1. My earlier complaint dated 13<sup>th</sup> June 2025 filed against one Smt. Moumita Mallick, who is running an illegal workshop for an electrical business by using hammer drilling, cutting of electrical boards etc. under the name and style "New Joy Sreeram Electric" at Holding No. 407, within Ward No. 2 of Chandernagore Municipal Corporation, Katapukur, Garerdhar near Karunamoyee Primary School, P.O. and P.S. Chandannagore, Hooghly - 712136 thereby causing huge environmental sound pollution in the adjoining locality, on behalf of my below mentioned clients.
2. Order dated 5<sup>th</sup> August 2025 passed by West Bengal Pollution Control Board in the instant matter.

Sub: Complaint against the aforesaid accused persons for not complying with the directions as contained in the Order dated 5<sup>th</sup> August 2025 passed by West Bengal Pollution Control Board in the instant matter

*Sumanta Biswas*

Advocate

**SUMANTA BISWAS**  
ADVOCATE  
10, Old Post Office Street  
4th Floor, Room No. 107/4  
Kolkata-700 001  
Regd. No. F/1486/1490/2000

**High Court Chamber-cum-office:**  
**10, Old Post Office Street, (Right wing), 4th Floor,**  
**Room No. 107/4, Kolkata - 700 001**  
**Email#sumantabiswas\_hc@yahoo.com**  
**Ph#9831110175/9163332368**

**Residence :**  
**"Sancharee", 3<sup>rd</sup> Floor, Flat No. 3B,**  
**74/1, Rajdanga Chakraborty Para, Kasba,**  
**Kolkata-700107(opposite Acropolis Mall)**

**SUMANTA BISWAS**  
**Advocate, High Court, Calcutta**

My client : Sri Bishal Basu (Mob. No. 8420147022), Smt. Susmita Basu (Mob. No. 8420147022) and Jhuma Bardhan (Mob. No. 9330676220), all being local residents of Ward No. 2 of Chandernagore Municipal Corporation, Katapukur, Garerdhar near Karunamoyee Primary School, P.O. and P.S. Chandannagore, Hooghly - 712136.

Dear Sir(s),

This is in reference to the above. Under instructions from and on behalf of my clients above named, I am to write to you as follows:

1. That my clients are local residents of Ward No. 2 of Chandernagore Municipal Corporation, Katapukur, Garerdhar near Karunamoyee Primary School, P.O. and P.S. Chandannagore, Hooghly - 712136 and are victims of huge sound pollution created due to running of an illegal workshop for an electrical business by using hammer drilling, cutting of electrical boards etc. under the name and style "New Joy Sreeram Electric" at Holding No. 407, within Ward No. 2 of Chandernagore Municipal Corporation, Katapukur, Garerdhar near Karunamoyee Primary School, P.O. and P.S. Chandannagore, Hooghly - 712136. The said business is being run by one Mrs. Moumita Mallick.
2. That on or about 13<sup>th</sup> June 2025, I on behalf of my clients abovenamed, filed a complaint before various statutory authorities including West Bengal Pollution Control Board against the aforesaid factory for causing noise pollution and a chaotic environment in the aforesaid locality. My clients complained that the aforesaid factory has been set up illegally without obtaining valid permissions from any statutory authority including Chandernagore Municipal Corporation and West Bengal Pollution Control Board (WBPCB). My clients further complained that many of the local residents are suffering gravely due to such noise pollution and unless appropriate actions are taken against running of such illegal factory, local residents will continue to face health hazards. It is submitted that the aforesaid complaint was filed in continuation with various other earlier complaints filed by my clients in the self-same subject.

*Sumanta Biswas*

Advocate

**SUMANTA BISWAS**  
 ADVOCATE  
 10, Old Post Office Street  
 4th Floor, Room No. 107/4  
 Kolkata-700 001  
 Regd. No. F/1486/1490/2000

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**Email#sumantabiswas\_hc@yahoo.com**  
**Ph#9831110175/9163332368**

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**74/1, Rajdanga Chakraborty Para, Kasba,**  
**Kolkata-700107(opposite Acropolis Mall)**

49

**SUMANTA BISWAS**  
**Advocate, High Court, Calcutta**

3. That ultimately on 5<sup>th</sup> August 2025, a hearing took place before the authorities/officers of West Bengal Pollution Control Board wherein my clients were present.
4. That in course of hearing, a report was filed, which was prepared on the basis of a physical inspection of the locale, made on 19<sup>th</sup> May 2025 by the officials of Hooghly Regional Office, W.B.P.C.B. In the said report, it was clear that at complainant's house (with hammering going on) the noise level was measured at 68.34 dB whereas the permissible noise level for residential area during day time is only 55 dB. In the said report it was recommended that the polluting unit should replace the temporary bamboo shed by permanent brick/concrete shed and the unit should take adequate measures for control of noise (which may include, but not limited to measures like acoustic insulation panels, shifting of noise producing activity etc.) so that the people living in the immediate neighbourhood may not suffer, due to his activity in any way whatsoever. In the said report, it was further recommended that as the noise levels measured from the complainant's house remained above the prescribed limit (55 dB) regulatory action may therefore be considered against the unit.
5. That considering the aforesaid report and the respective submissions made on behalf of the parties, West Bengal Pollution Control Board by its order dated 5<sup>th</sup> August 2025, was pleased to direct the polluting unit New Joy Sreeram Electric :
- i) Not to carry their noise generating activity under makeshift shed but by taking adequate noise control measures, so that sound does not travel outside the respondent units beyond the permissible limit;
  - ii) Close all the opening and gap towards the complainant sides; and
  - iii) Restrict their noise generating activity only in between 9 AM to 7 PM.
6. That such order was signed by various officials of West Bengal Pollution Control Board and has been served upon the concerned parties including my clients.

 Advocate

SUMANTA BISWAS  
ADVOCATE  
10, Old Post Office Street  
4th Floor, Room No. 107/4  
Kolkata-700 001  
Regd. No. F/1486/1490/2000

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**Email#sumantabiswas\_hc@yahoo.com**  
**Ph#9831110175/9163332368**

**Residence :**  
**"Sancharee", 3<sup>rd</sup> Floor, Flat No. 3B,**  
**74/1, Rajdanga Chakraborty Para, Kasba,**  
**Kolkata-700107(opposite Acropolis Mall)**

50

**SUMANTA BISWAS**  
**Advocate, High Court, Calcutta**

7. That although such order has been passed on 5<sup>th</sup> August 2025 but unfortunately till now the same has not been complied with by the polluting unit New Joy Sreeram Electric.
8. Please be informed that the said unit is continuing with their noise generating activity under makeshift shed and no adequate noise control measures have been taken. As a result, sound is travelling regularly outside the said unit beyond the permissible limit. Further, the polluting unit has not closed down all the opening and gap towards the complainant sides and the polluting unit has neglected to restrict their noise generating activity only in between 9 AM to 7 PM till date.
9. That since no effective action has been taken by the accused to restrict the sound pollution in compliance with the orders and/or directions passed by West Bengal Pollution Control Board, my clients being immediate neighbors, therefore, are suffering hugely by such noise pollution.
10. That in view of the above, your authority is most cordially requested to take immediate steps against the aforesaid polluting unit and to close down the same at the earliest in order to save the valuable lives of the concerned locality including my clients. In order to effectuate the order for closure, necessary steps may be taken and/or orders may be passed for immediate disconnection of electricity connection of the polluting unit.

An early effective steps shall be highly appreciated. However, if you failed to act as requested, my clients shall be compelled to take appropriate legal action against you without any further notice. This is however without prejudice to other rights and contention of my client involved in the matter

Thanking you.

Your truly,

*Sumanta Biswas*

Advocate

**SUMANTA BISWAS**  
**ADVOCATE**  
10, Old Post Office Street  
4th Floor, Room No. 107/4  
Kolkata-700 001  
Regd. No. F/1486/1490/2000

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51

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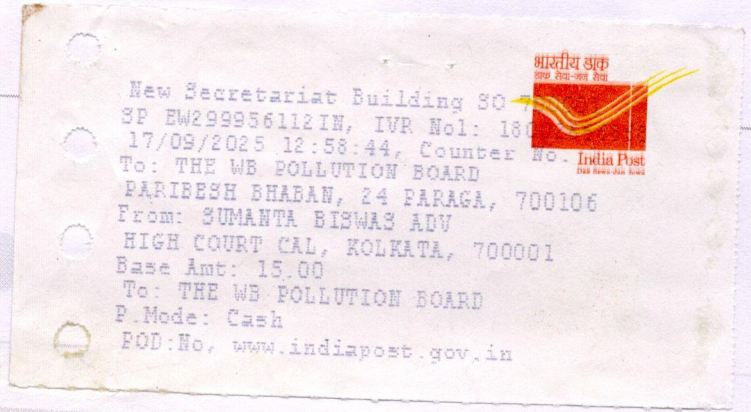
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Article Number:

EW299960372IN

Article Type:

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New Secretariat Building SO

Booked On:

17/09/2025, 13:04:17

Destination:

Kankurgachi SO

Origin Pincode:

700001

Delivered On:

20/09/2025, 14:27:00

Destination Pincode:

700054

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Article Number:

EW299956112IN

Article Type:

SP\_INLAND

Booked At:

New Secretariat Building SO

Booked On:

17/09/2025, 13:04:17

Destination:

Bidhan Nagar IB Market SO

Origin Pincode:

700001

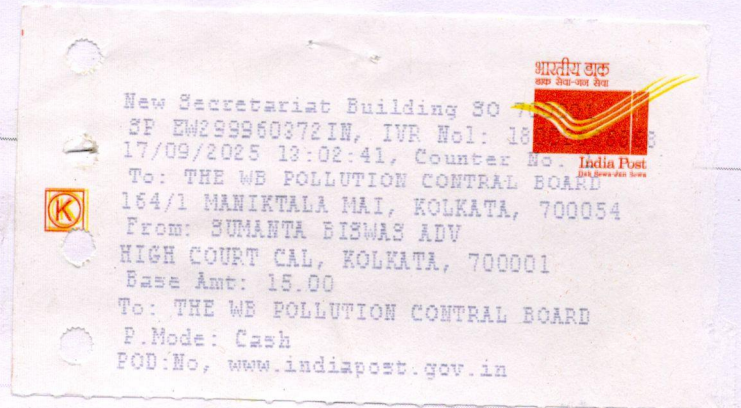
Delivered On:

18/09/2025, 17:21:48

Destination Pincode:

700106

Event	Date	Time	Office
Item Booked	17/09/2025	13:04:17	New Secretariat Building SO
Item Bagged	17/09/2025	15:14:31	New Secretariat Building SO
Item Dispatched	17/09/2025	15:17:42	New Secretariat Building SO
Item Dispatched	17/09/2025	19:03:52	KOL AP TMO
Item Received	17/09/2025	20:13:41	Kolkata NSH
Item Bagged	17/09/2025	23:29:31	Kolkata NSH
Item Dispatched	18/09/2025	00:39:30	Kolkata NSH
Item Dispatched	18/09/2025	06:02:46	KOL AP TMO
Item Received	18/09/2025	10:52:23	Sech Bhawan SO
Item Invoiced	18/09/2025	11:44:05	Sech Bhawan SO
Item Delivered	18/09/2025	17:21:48	Sech Bhawan SO



Bishal Basu.  
Susmita Basu.

# VAKALATNAMA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE, KOLKATA BENCH

**ORIGINAL APPLICATION NO. / 2026/ EZ**

**IN THE MATTER OF:**

BISHAL BASU AND ANOTHER

... APPLICANTS

VERSUS

STATE OF WEST BENGAL AND  
OTHERS

... RESPONDENTS

VAKALATNAMA ON BEHALF OF: APPLICANTS

KNOW ALL MEN BY THIS presents that I/We do hereby put and depute in my place and stead Mr. Bikash Shaw, Advocate-on-record to act, Prosecute and defend in the above matter and to do all such acts, and things and pay all such fees and charges in connection therewith as he shall deem necessary and I undertake and promise to pay to the said Advocate -on-record all such costs charges and expenses as they may or shall from time to time suffer, incur or be put to in the premises and shall pay the balance of all costs and charges any expenses (if any) within one month after issue of the allocature.

IN WITNESS WHEREOF I sign and execute this vakalatnam a on this      Day of  
February, 2026

Name of Advocate

Mr. Bikash Shaw, Advocate,

10, Old Post Office Street,

4<sup>th</sup> Floor, Room no -107/4,

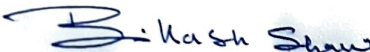
Kolkata-700 001

Mobile No. 9999738942

Email id: bikash90999@gmail.com

Enrolment id: WB/954-A1/2014

RECEIVED THE VOKALATNAMA  
FROM THE EXECUTANT  
SATISFIED & ACCEPTED BY ME

B. K. Shaw

ADVOCATE

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL JURISDICTION**

**O.A. NO. OF 2026/EZB**

**BISHAL BASU AND ANOTHER  
.... APPLICANTS**

**VERSUS**

**STATE OF WEST BENGAL AND  
OTHERS**

**.... RESPONDENTS**



**24 FEB 2026**

**ORIGINAL APPLICATION**

**Advocate on Record  
Bikash Shaw,  
Advocate, High Court, Calcutta  
10, Old Post Office Street, 4<sup>th</sup> Floor,  
Room No. 107/4, Kolkata-700 001  
Mob No. 9999738942  
Email Id: bikash90999@gmail.com**